

level of primary school should be taught about the environment. In the same way, thirty per cent of the land should be allotted to forests. This is my suggestion."

**श्री भूपेन्द्र यादव:** माननीय सभापति महोदय, माननीय सदस्य के प्रश्नों की रेंज बहुत व्यापक थी, जिनमें वायु प्रदूषण से लेकर भूमि अधिग्रहण तक के विषय हैं, लेकिन भूमि विषय राज्य सरकार का होता है। यह हमारे संविधान के अंतर्गत व्यवस्था है और जो संविधान के अंतर्गत व्यवस्था है, हम पूरी तरीके से उसका ही पालन करते हैं।

MR. CHAIRMAN: Question Hour is over.

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise> ]*

1.00 P.M.

### GOVERNMENT BILLS

#### The Telecom Regulatory Authority of India (Amendment) Bill, 2008

MR. CHAIRMAN: Hon. Members, before we take up the Bills for consideration, there is a Government Bill to be withdrawn, as listed in the Supplementary List of Business for today. Shri Ashwini Vaishnaw to move for leave to withdraw the Telecom Regulatory Authority of India (Amendment) Bill, 2008.

THE MINISTER OF RAILWAYS; THE MINISTER OF COMMUNICATIONS; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW): Sir, I rise to move for leave to withdraw a Bill further to amend the Telecom Regulatory Authority of India Act, 1997.

*The question was put and the motion was adopted.*

SHRI ASHWINI VAISHNAW: Sir, I withdraw the Bill.